

**IN THE HIGH COURT OF JUDICATURE AT PATNA
GOVT. APPEAL (DB) No.6 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

=====
The State of Bihar through the District Magistrate, Patna

... .. Appellant/s

Versus

Sunil Yadav @ Kana

... .. Respondent/s

=====
with

GOVT. APPEAL (DB) No. 7 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

=====
The State of Bihar through the Dist. Magistrate, Patna

... .. Appellant/s

Versus

Rit Lal Yadav

... .. Respondent/s

=====
with

CRIMINAL APPEAL (DB) No. 952 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

=====
Most Asha Devi

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

=====
with

CRIMINAL APPEAL (DB) No. 955 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

=====
Most Asha Devi

... .. Appellant/s

Versus

State of Bihar

... .. Respondent/s

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Appearance :
(In GOVT. APPEAL (DB) No. 6 of 2024)



For the Appellant/s : Mr.Ajay Mishra
For the Respondent/s : Mr. Rajendra Narayan, Sr. Advocate
Mr. P.N. Shahi, Sr. Advocate
Mr. Pawan Kumar Singh, Advocate
Mr.Ghanshyam Tiwary, Advocate
Ms. Annapurna Sinha, Advocate

(In GOVT. APPEAL (DB) No. 7 of 2024)

For the Appellant/s : Mr.Ajay Mishra
For the Respondent/s : Mr.Ghanshyam Tiwary

(In CRIMINAL APPEAL (DB) No. 952 of 2024)

For the Appellant/s : Mr.Apurv Harsh
Mr. Manu Tripurari, Avocate
Mr. Gaurav Sharma, Advocate
Mr. Raghu Raj Pratap, Advocate
Mr. Pranshu Prakash, Advocate
Ms. Jaya Prakash, Advocate
Ms. Aditi Sahay, Advocate
Mr. Hritik Anand, Advocate
Mr. Sujit Kumar, Advocate

For the Respondent/s : Mr.Parmeshwar Mehta

(In CRIMINAL APPEAL (DB) No. 955 of 2024)

For the Appellant/s : Mr.Apurv Harsh
Mr. Manu Tripurari, Avocate
Mr. Gaurav Sharma, Advocate
Mr. Raghu Raj Pratap, Advocate
Mr. Pranshu Prakash, Advocate
Ms. Jaya Prakash, Advocate
Ms. Aditi Sahay, Advocate
Mr. Hritik Anand, Advocate
Mr. Sujit Kumar, Advocate

For the Respondent/s : Mr.Manish Kumar No2

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**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
and
HONOURABLE MR. JUSTICE ASHOK KUMAR PANDEY
ORAL ORDER**

(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)

17 25-06-2025 While the hearing was still going on and Mr. Rajendra Narayan, learned senior counsel was arguing the matter, it transpired that in this case Exhibit-‘D’ is the FIR giving rise to Danapur P.S. Case No. 198 of 2003. This Court made certain queries with respect to the said case, however, neither learned counsel for the State, the informant nor learned counsel for the defence/respondents are aware of the present stage of the said



case.

2. Mr. Ajay Mishra, learned Additional Public Prosecutor for the State, Mr. Apurva Harsh, learned counsel for the informant and Mr. Rajendra Narayan, learned Sr. counsel for the respondents have jointly requested that they may be allowed some time to inspect the records of the trial court arising out of Danapur P.S. Case No. 198 of 2003.

3. The Trial Court shall make available the records for inspection immediately after it is applied for by the parties.

4. List these matters for further hearing on 01st of July, 2025.

(Rajeev Ranjan Prasad, J)

(Ashok Kumar Pandey, J)

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